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Central Administrative Tribunal  
Principal Bench

O.A. No. 1785 of 2000

New Delhi, dated this the 11th September, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Rajbir Sharma,  
S/o Shri Babu Lal,  
Manager,  
Delhi Administration Holiday Home,  
Dhanamal Ghar,  
Upper Road, Haridwar, U.P.
2. P.C. Sharma,  
S/o Shri Harish Chander Shastri,  
Manager,  
Delhi Administration Holiday Home,  
The Mall, Mussoorie,  
Dehradun. .... Applicants

(By Advocate: Shri S.K. Gupta)

Versus

1. Government of NCT of Delhi  
through the Chief Secretary,  
5, Sham Nath Marg,  
Delhi-110054.
2. Labour Commissioner,  
Govt. of NCT of Delhi,  
15, Rajpura Road,  
Delhi. .... Respondents

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicants seek a direction to Respondents to consider their case for granting the benefits as enumerated in O.M. dated 9.8.99 (Annexure A-1).

2. We have heard applicants' counsel Shri S.K. Gupta who states that applicants have not preferred ~~any~~ representation in this regard, <sup>but</sup> ~~and~~ the present O.A. be disposed of with <sup>appropriate</sup> directions to respondents.

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3. This O.A. is disposed of with a direction to Respondents that <sup>event</sup> ~~in the~~ applicants make a self-contained representation to respondents within two weeks from today, Respondents will consider the same in the light of the aforesaid O.M. dated 9.8.99 ~~and~~ in accordance with rules and instructions on the subject, and pass a detailed, speaking and reasoned order on the same within three months from the date of receipt of such representation.

4. If any grievance still survives it will be open to applicants to agitate the same through original proceedings in accordance with law, if so advised.

5. The O.A. is disposed of at the preliminary stage itself as above. No costs.

6. Let a copy of the O.A. be annexed along with the order.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

'gk'

S.R. Adige  
(S.R. Adige)  
Vice Chairman (A)